

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2194/2005

(From the judgement and order dated 07/04/2005 in CLRMA No.41/2005
of The HIGH COURT OF BOMBAY AT PANAJI)

VISHNU NAMDEV GAONKAR

Petitioner(s)

VERSUS

STATE

Respondent(s)

(With application for anticipatory bail and office report)

Date: 16/01/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. S.M. Walawaikar,Adv.

Mr. Naresh Kumar,Adv.

For Respondent(s) Mr. Dhruv Mehta,Adv.

Mr. Harshvardhan Jha,Adv.

Mr. Yashraj Singh Deora,Adv.

for

M/S. K.L. Mehta & Co.,Advs.

UPON hearing counsel the Court made the following

O R D E R

Having heard the learned counsel for the parties, we direct

that the

such terms and

and/or the Chief

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tions laid

special leave

petitioner in the event of arrest may be released on bail on

conditions as may be imposed by the arresting authority

Judicial Magistrate, Mapsa; subject to the condition that the petitio

continue to appear before the Investigating Officer as and when direc

do so and shall render all assistance and cooperation to him in the m

recovery of books of accounts, if any, as also subject to other condi

down in Section 438 of the Code of Criminal Procedure. The

petition is disposed of with the above observation.

(A.S. BISHT)

(PUSHAP LATA BHA

RDWAJ)

COURT MASTER

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